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Reserve Bank gives permission to open such a branch and in this case they have given this permission.

SHRI P. K. KUMARAN: May I know, when the whole country is agicating for nationalisation of all the banks, where is the necessity for this and what are the pros and cons and actual reasons for inviting new private Banks?

Hon. MEMBERS: Which is the whole country?

SHRI T. T. KRISHNAMACHARI: The point of it is that the opening of this Bank which is an American Bank is expected to bring in short-term funds and ease the foreign exchange position to that extent.

SHRI A. D. MANI: I should like to know whether on a reciprocal basis the same facilities are available for Indian Banks in the United States. I believe that the United States practice is to be more restrictive than India Government.

SHRI T. T. KRISHNAMACHARI: So far as the Federal laws are concerned, there is no specific prohibition but banking there is largely regulated by State laws. In fact in the United States the Banks of one State cannot ordinarily open branches in another State.

SHRI ARJUN ARORA: May I know what are the guarantees and facilities promised to this Bank for repatriation of its profits?

SHRI T. T. KRISHNAMACHARI: The usual guarantees that are held out in the case of all foreign concerns and foreign Banks.

SHRI B. K. P. SINHA: May I know if this Bank and other American Banks are expected to facilitate longterm investments of dollars in this country?

SHRI T. T. KRISHNAMACHARI: No Bank really facilitates long-term investments; they really facilitate shortterm investments.

SHRI BHUPESH GUPTA: From what the hon Minister has said it would appear that this Bank has been allowed to open this branch because it would allegedly bring short-term credits. Do I understand, Sir, that the State Bank of India and other scheduled Banks of the country are not in a. position to offer short-term credit tothe internal market so that we haveto extend such facilities to a foreign ·Bank resulting in at least some drain. on our foreign exchange resources. because they will be taking out their earnings as a result of banking operations in this country?

SHRI T. T. KRISHNAMACHARI: I do not presume to contradict the hon. Member's statement except to say that there is a difference between shortterm credit and short-term funds. If that difference is appreciated, the question would not arise.

SHRI BHUPESH GUPTA: Mav know what it exactly means. short-term funds even if we fancy this expression? Do I understand that short-term funds would not be available in this country from the existing financial agencies including the State Bank of India and other scheduled Banks?

SHRI T. T. KRISHNAMACHARI: Sir, the short-term funds that this Bank will bring would be in the shapeof foreign exchange.

SHRI BHUPESH GUPTA: Sir, may

Mr. CHAIRMAN: I am afraid that should be enough. You have put twosupplementaries already.

SHRI BHUPESH GUPTA: Just toclinch the point.

Mr. CHAIRMAN: Next question.

SCHOLARSHIPS TO TALENTED POOR AND OLD AGE PENSION SCHEME

*72. SHRI R. K. BHUWALKA. WILL the Minister of FINANCE be pleased? to state:

- (a) whether it is a fact that Government have a proposal under consideration to offer more scholarships to talented poor and to introduce some sort of disability fund and old age pension scheme; and
- (b) if so, what are the details thereof and by when it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) and (b) The problems relating to social security are being studied by some officers of Government.

Scholarships for further study or research are available under the various schemes formulated by the Ministry of Education, Ministry of Scientific Research and Cultural Affairs and other Ministries concerned.

WRITTEN ANSWERS TO QUESTIONS

FAILURE AT THE DEPARTMENTAL EXA-MINATIONS IN THE C.P.W.D.

- *73. Shri B. K. GAIKWAD: Will the Minister of Works, Housing and Rehabilitation be pleased to state
- (a) whether it is a fact that several technical persons appointed in the Central Public Works Department have failed to pass their Departmental Examinations in the years 1961-62 and 1962-63:
- (b) whether it is a fact that Government have not prescribed any manual or books for such Departmental Examinations; and
- (c) if so, what is the reason for not prescribing any manual or book?

THE MINISTER OF WORKS, HOUS-ING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) Yes, Sir.

- (b) No. Sir.
- (c) Does not arise.

GRIEVANCES OF DISPLACED PERSONS SETTLED IN UTTAR PRADESH

- *74. Shri J. C. CHATTERJI: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) how many displaced persons settled near Baghel Tal colonies, Payagpur, Bahraich in Uttar Pradesh left their colonies and came to Lucknow recently;
 - (b) what were their grievances; and
- (c) whether they were sent back to their colonies under the direction of the Union Government?

THE MINISTER OF WORKS, HOUS-ING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) About 450 displaced persons (89 families) of Rajapur and Kashijot colonies in Payagpur left their colonies and came to Lucknow on September 7, 1963.

- (b) Their grievances were that the land which was allotted to them was low lying and that alternative land of a good quality may be made available to them elsewhere.
- (c) The State Government were informed that these families should go back to their rehabilitation colonies and that such assistance as may be considered necessary might be given after they had returned to their original settlement.

BAN ON EXPORT OF RAUWOLFIA SERPEN-TINA

- *75. Shri A. D. MANI: Will the Minister of International Trade be pleased to state:
- (a) whether Government have banned the export to Rauwolfia Serpentina; and
- (b) if so, the date from which the ban has been enforced?